Annexure-1

Name of the corporate debtor: M/S MANSI OIL & GRAINS PRIVATE LIMITED; Date of commencement of liquidation: 19-07-2019; List of stakeholders as on: 16-09-2019

List of secured financial creditors

(Amount in `)

SL No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues,that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks,if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished?(Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT (NABARD)	13.08.2019	407588622.3	406434620	LOAN	100%		Securities are held by United Bank of India as an agent of NABARD.The securities are; A. Primary security: 1. Demand promissory Note singed by the borrower.2. first charge on entire movable fixed assets of company created out of the term loan, present and future ranking paripasu with UBI bye way of equitable mortgage and hypothecation as applicable. 3. Second charge on the current assets of the company ranking paripasu with UBI. B. Collateral security: 1. For term and Cash credit: First charge on the landed properties of M/s. Cosy India Ltd, agroup company rankig paripasu with UBI (Book value Rs 17.50lakh). 2. Lien on TD (then accured value of Rs 21.41 lakh) in the name of M/s Mansinghka Exim Pvt Ltd(. 3. Assignment of LIP in the name of Shri Rajendra Mansighka , sum assured of 5.00 lakhs. 4. Pleged shares of M/s Mansi Oils & Grains Pvt Ltd held by M/s Mansighka Pvt Ltd ranking paripasu with UBI.	Corporate guarantee by Mansighka Exim Pvt. Ltd, the holding company and personal guarantee of Mr. Rajendra Mansighka having a net worth of Rs. 106.95 lakh as assessed by UBI as per sanction letter.	53.41%	0	0	1154002.29	0	
2	UNITED BANK OF INDIA	14.08.2019	355138480	354506001	LOAN			AS on liquidation commencement date 19.07.2019. Exclusive mortgagecharge on the immovable properties of the corporate debtor and hypothecation charge on movable plants and machineries. The security for cash credit facilities would be first hypothecation charge on entire current assets of the corporate debtor comprising stocks, book debts, etc. Land and civic structures & Plant and Machinery of "M/S Mansi Oils & Grains Pvt Ltd and M/S Cosy (India) Ltd. Additional security would be as follow: 1) The overall limit would be additionaliy secured by exclusive mortgage chage on the landed properties of M/s Cosy India Ltd., a group company situated adjacent to the factory land of the corporate debtor backed by corporate guarantee of Cosy India Ltd herein. 2. Extension of mortgage charge and hypothecation charge on company's fixed movables and immovable (both present and future) to secure cash credit limit; 3. Extension of hypothecation charge on company's current assets to secure term loan limit;	Corporate guarantee by Mansighka Exim Pvt. Ltd. the parent company net worth RSs 932.28 lakh as per blance sheet as on 31 March,2004 and personal guarantee of Mr. Rajendra Mansighka, promoter director of the company, covering the entire limit .	46.59%	0	0	632479	0	